

NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAL**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

PETITION NUMBER

: TPC/215/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: BALAJI KNIT FASHIONS

NAME OF THE RESPONDENT(S)

: PINKY ENTERPRISES PVT LTD

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

SIGNATURE

REPRESENTATION BY WHOM

Karthik Inhada. Uzelch Systella

Comed for Respondents

B. Thirmannekarasen counselfor Petitioner

ORDER

Counsel for the petitioner present. Counsel for the respondent also present. It has been submitted that the matter under adjudication has been transferred from the Hon'ble High Court of Madras wherein the High Court has issued the notice to Therefore, as per the notification dated the Respondent. 7.12.2016, the matter in which the notice has been passed to the Respondents by the Hon'ble High Court were to be retained and heard by the respective Hon'ble High Court. It is on record that notice came to be issued by the Hon'ble High Court on 11.6.2014 in CP 131/2014. Therefore, the Registry of this Bench is directed to return the case file to the file of the Registry of Hon'ble High Court of Madras for appropriate action at their end.

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(S. VIJAYARAGHAVAN) Member (Technical)

(Ch. Md. Sharief Tari Member (Judicial)